

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 10th day of May, 2001.

C O R A M :- Hon'ble Mr. Justice R.R. K.Trivedi, V.C
Hon'ble Maj. Gen. K.K. Srivastava , A.M.

Orginal Application No. 253 of 1994

Chandra Bhan Singh a/a 23 years S/o Sri Deo Bahadur
Singh R/o Vill & P.O. Ramgarh Via Koraon,
Tehsil- Meja, Distt. Allahabad.

.....Applicant

Counsel for the applicant:- Sri Rakesh Verma

V E R S U S

1. Union of India through the Secretary,
Ministry of Communication, New Delhi.
2. Sub Divisional Inspector of Post Offices,
Meja, Allahabad.
3. Sri Kanhaiya Lal Tiwari S/o Sri Kamal~~eshwari~~ Prasad
Tewari, R/o Vill. Kheri, P.O. Ramgarh, Via Koraon,
Tehsil Meja, Distt. Allahabad.

.....Respondents

Counsel for the respondents :- Sri D.S. Shukla

O R D E R (oral)

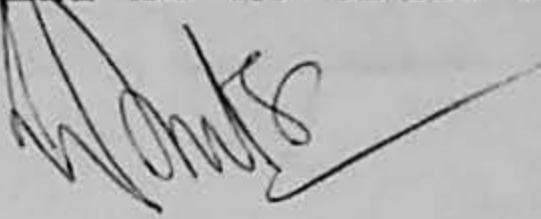
(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

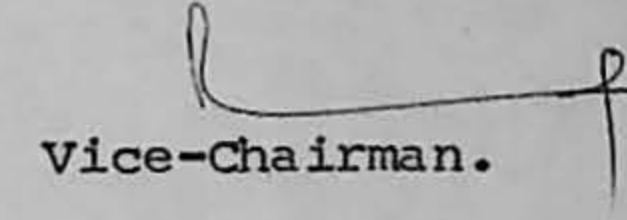
By this application under section 19 of the
Administrative Tribunal's Act, 1985, applicant has
prayed for a direction to the respondents not to



interfere with the working of applicant as Extra Departmental Delivery Agent of Ramgarh Post Office, Tehsil- Meja, Distt. Allahabad. The basis of the aforesaid claim is that the applicant was engaged as substitute E.D.D.A on 10.04.1993. He worked in this capacity up to 04.02.94 when respondent No. 3 was appointed on regular basis through the proper selection in which applicant was considered but was not selected. In the circumstances, we do not find any justification in the relief sought in this application. The O.A has no merit and is accordingly dismissed.

2. There will be no order as to costs.


Member- A.


Vice-Chairman.

/Anand/